GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

STARRED QUESTION NO:335
ANSWERED ON:02.12.2010
VIOLATION OF COMPANY LAW
Ganpatrao Shri Jadhav Prataprao;Pangi Shri Jayaram

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has taken note of those companies violating the provisions of the Company Law;
- (b) if so, the details in this regard for the last three years and current year alongwith the reasons therefor;
- (c) the number of cases in which inquiries were conducted alongwith the number of cases in which action was taken against the companies; and
- (d) the penalties imposed on such erring companies during the last three years?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

(a) to (d): The statement is laid on the Table of the House.

STATEMENT REFERRED TO IN ANSWER TO PARTS (A) TO (D) OF LOK SABHA STARRED QUESTION NO. 335 FOR 02.12.2010 REGARDING VIOLATION OF COMPANY LAW

(a) to (c) Yes, Madam. The details of the complaints filed under the Companies Act, 1956, during the last three years and under current year are tabulated hereunder:

Subject During Last Three Years Current Year

2006-07 2007-08 2008-09 2009-10 Number of prosecutions started during the year 10601 17080 13971 9021

(d) The details of the penalties imposed on the erring companies during the last three years is given in the table.

Subject 2006-07 2007-08 2008-09 Total fine imposed (in rupees) 5814261 11184020 11058647